सरकार के मत से इस ग्रारक्षण-मृक्ति का प्रयोजन कोल में प्राप्त चूना पत्थर श्रीर ग्रन्थ खनिजों पर ग्राधारित नये उद्योग लगाना है, ताकि स्थानीय लोगों को रोजगार श्रीर राजकीय राजस्य में बढ़ोसरी की व्यवस्था हो सके।

(ग) मामला सरकार के विचाराधीन है।

Import of Diesel Locomotives

1757. SHRI KAMAL MORARKA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether Government propose to change its policy to import the diesel locomotives in view of the transfer of the technology as reported in the Business and Political Observer of 12th August, 1991; and
- (b) if so, *he reasons therefor and whether Government have assessed the impact of this change on the modernisation of the Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MA-LLIKARJUN): (a) At present there is no change of policy.

(b) Does not arise.

Irregularities detected in NDDB raids

1758. SHRI SHAMIM HASHMI: Will the Minister of AGRICULTURE be plea sed to state:

- (a) whether serious irregularities have been detected during raids on NDDB at Madras as appeared in the Financial Express dated thel3th June, 1991 and if so, the details thereof: and
- (b) whether similar checks have also been made in other States where NDDB distributes edible oils through its sale to all India distributors and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No raids were conducted on NDDB at Madras. However, in December, 1990, Government of Andhra Pradesh requested the assistance of the Commercial Taxes Department of Government of Tamilnadu to gather particulars of

inter-State sales effected by NDDB to dealers in Andhra Pradesh for cross-verification the activities of edible oil dealers with reference to the sales tax law The Enforcement officers of the commercial taxes Department visited NDDB at Madras on 26-12-90 and 2-5-1991 to request for the above particulars.

(b) No, Sir. There have been no similar checks in other States.

Memorandum from the Centre of Indian Trade Unions

1759. SHRI MOHAMMED AMIN: Will the Minister of LABOUR be pleased to state:

- (a) whether Government have received any memorandum dated the 9th July, 1991 from the President of the Centre of Indian Trade Unions;
 - (b) if so, the details thereof; and
 - (c) what is Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SING GHATOWAR): (a) Yes Sir,

- (b) Various suggestions/requests have been made in the memorandum. These pertain to enactment of a central legisla tion for unorganised labour, amendments in the Payment of Bonus Act, setting up of joint machinery for dealing with in dustrial sickness and activising of the tripartite machinery. It has been reques ted that consultations may be held with the central trade unions on the new se ries of consumer price index numbers and on the bills concerning workers participation in management and industrial relations.
- (c) Similar issues are raised by a num ber of organisations and individuals be fore the Government. All these are ta ken into account and consultations are also held by the Government with the associations of the employer and emplo yees before taking a final decision.

SC/ST enrolled in employment Exchanges

1760. SHRI ANAND PRAKASH GAUTAM: Will the Minister of LAB OUR be pleased to state the number of